

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS

RAJYA SABHA
UNSTARRED QUESTION NO. 582
ANSWERED ON 29.11.2024

**INCORPORATION OF KONKAN RAILWAY CORPORATION LIMITED INTO
INDIAN RAILWAYS**

582. SHRI DHAIRYASHIL MOHAN PATIL:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether Government will incorporate Konkan Railway Corporation Limited (KRCL) with Indian Railways to improve Konkan passenger services and address financial issues;
- (b) whether Railway proposes to combine Roha-Madure and South Western Railway;
- (c) whether KRCL will focus only on construction projects as an independent PSU, like it did in the Udhampur-Srinagar-Baramulla Rail Link (USBRL) project; and
- (d) the manner in which KRCL can ensure financial sustainability and operational efficiency while promoting passenger welfare?

ANSWER

MINISTER OF RAILWAYS, INFORMATION & BROADCASTING AND
ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI ASHWINI VAISHNAW)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO. 582 ASKED BY SHRI DHairyashil Mohan Patil ANSWERED IN RAJYA SABHA ON 29.11.2024 REGARDING INCORPORATION OF KONKAN RAILWAY CORPORATION LIMITED INTO INDIAN RAILWAYS

(a) to (d): There are five shareholders in Konkan Railway Corporation Limited (KRCL), namely, Ministry of Railways, Government of Maharashtra, Government of Karnataka, Government of Goa and Government of Kerala. KRCL is registered under Companies Act since 1990. The infrastructure of Konkan Railway Corporation Limited (KRCL) has become more than 25 years old, requiring major renewal/replacement of capital assets to ensure safety of traffic including doubling and rehabilitation of tunnels. This requires major capital expenditure. To meet the capital expenditure, all the shareholder State Governments, namely, Government of Maharashtra, Government of Karnataka, Government of Goa and Government of Kerala have been approached by the Ministry of Railways to contribute for capital expenditure in KRCL as per their share or to relinquish their share in favour of Ministry of Railways. Only the State Government of Goa has conveyed willingness to relinquish its share. Incorporation of KRCL into Indian Railways is dependent on various factors and consent of the shareholder State Governments to relinquish their share in favour of the Ministry of Railways to convert KRCL into a 100% Central Government owned company before its merger into Indian Railways.

Further, following measures have been taken to improve financial sustainability and operational efficiency of KRCL:-

- (i) KRCL has taken up execution of Projects and Project Management Consultancy Services ensuring profitability and financial stability, in addition to revenue from train operations.
- (ii) During the last six years, ₹2150 Cr has been invested for complete electrification of its route, part-doubling of Roha-Veer section and construction of 10 additional stations and 08 loop lines to ensure operational efficiency.

(iii) During the last five years, 07 new trains were introduced on the Konkan Railway system which include two Vande Bharat trains for better passenger connectivity. In addition to this, measures taken to improve passenger amenities include construction of Foot Over Bridges/Pathways/Subways, new platforms, widening of platforms, provision of additional shelters, lifts/escalators, toilets, multi level car parking at Madgaon, wellness facilities at Thivim and Madgaon stations, etc.
